

(a) whether it is a fact that Government has decided to set up sixteen new Central Universities and three Indian Institutes of Technology (IITs);

(b) if so, what are these States where Central Universities would be set up;

(c) by when the universities and IITs are expected to be made operational;
and

(d) what is the expected amount of money required for setting up of the universities and IITs separately?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) The Government had decided to establish sixteen new Central Universities and eight new IITs during the Eleventh Plan period.

(b) Fifteen new Central Universities, including conversion of three erstwhile State Universities, have already been established in the States of Bihar, Chhattisgarh, Gujarat, Haryana, Himachal Pradesh, Jammu and Kashmir, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Orissa, Punjab, Rajasthan, Tamil Nadu and Uttarakhand by enactment of the Central Universities Act, 2009 which came into force on 15.1.2009.

(c) The new Central Universities are expected to start their academic activities from the current academic session itself commencing August-September, 2009. As regards the new IITs, six of them have already started functioning from the academic session 2008-2009 and the remaining two are expected to become functional from the current session 2009-10.

(d) While the financial requirement of fifteen new Universities is estimated at Rs. 3,330 crore to meet the non-recurring as well as the recurring expenditure during the financial years 2008-2009 to 2011-2012, an expenditure of Rs. 760 crore is expected to be incurred on setting up of each new IIT.

Violation of UGC regulations

1095. SHRI RAJEEV SHUKLA:

DR. T. SUBBARAMI REDDY:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the University Grants Commission (UGC) has put as many as forty State private universities under scanner after it found several of them having affiliated colleges, off-campus centres and even franchises outside the territorial jurisdiction of their respective States in violation of UGC regulations;

(b) if so, whether deemed university concept needs right direction; and

(c) if so, to what extent the UGC has been able to take action against them?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) All the privately funded State Universities have been

advised by the University Grants Commission (UGC) to stop their operations, if any, beyond their territorial jurisdiction as off-campus/study centres/affiliation to colleges and centres operating through franchises which would be violative of the decision of the Supreme Court of India in the matter of Prof. Yash Pal Vs. State of Chhattisgarh and others.

(b) and (c) While the privately-funded State Universities are created by State legislatures under State Acts, institutions are declared by the Central Government as 'deemed to be universities' under Section 3 of the University Grants Commission Act, 1956 and can establish Off-Campus Centres all over India with prior approval of the Central Government. According to the University Grants Commission (UGC), the Commission has commenced reviewing the functioning of existing institutions 'deemed to be universities' via 'on the spot assessment' by its Expert Committees consisting of academic experts in relevant disciplines depending upon the courses being offered by the institutions 'deemed to be universities'.

Provisions for education in Eleventh Plan

†1096. SHRI LALIT KISHORE CHATURVEDI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the amount of provisions proposed in the Eleventh Five Year Plan for primary, secondary, higher education, adult education and informal education with the separate details thereof;

(b) the percentage of provisions more or less in comparison to last Plan;

(c) the separate details of the amount to be fixed for Central Universities, IITs, IIMs, IIITs, and World Class Universities from the proposed allocation for higher education; and

(d) the increase in expenditure due to pay enhancement in consequence of implementation of Sixth Pay Commission, the allocation that will remain for development and whether targets can be achieved from that?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) The amount allocated for elementary (primary and upper primary), secondary, higher and adult education during Tenth and Eleventh Five Year Plan is as under:

(Rs. in crore)

Sector	Tenth Plan Allocation	Eleventh Plan Allocation	Percentage increase in Eleventh Plan over Tenth Plan
1	2	3	4
Elementary Education	28750	125380	336.10%

†Original notice of the question was received in Hindi.